

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2868
(TO BE ANSWERED ON 16.12.2015)

PRIOR PERMISSION FOR CBI INVESTIGATION

2868. SHRIMATI NEELAM SONKER:
SHRI ASADUDDIN OWAISI:

Will the PRIME MINISTER be pleased to state:

- (a) the number of cases taken over by Central Bureau of Investigation (CBI) on the request of State and Union Government and on the directions by the Hon'ble Courts;
- (b) whether both the Union and State Governments seek prior permission from competent authority before handing over investigation work to CBI;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether CBI is equipped with experts and infrastructure to handle large number of cases and sophisticated modern economic crimes; and
- (e) if so, the details thereof and if not, the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a): There are 908 cases referred to the Central Bureau of Investigation (CBI) by the State Government and Constitutional Courts for investigation during the last three years i.e. 2012, 2013, 2014 and current year i.e. 2015 (upto 30.11.2015). The year-wise break-up of 908 cases are as follows:-

Year	No. of Cases referred by		Total
	State Government	Constitutional Courts	
2012	52	132	184
2013	50	190	240
2014	32	175	207
2015 (up to 30.11.2015)	31	246	277
Total	165	743	908

As per provisions of Delhi Special Police Establishment Act, 1946, cases pertaining to Union Territories can be taken up directly by CBI for investigation.

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(b) & (c): CBI investigates offences notified by the Central Government under section 3 of the Delhi Special Police Establishment (DSPE) Act, 1946 in any Union Territory. The Central Government may extend the powers and jurisdiction of CBI for investigation of these offences to any areas in a State by notification under section 5 of DSPE Act, 1946 with the consent of the Government of that State under section 6 of the Act.

(d) & (e):- The Central Government has provided sufficient funds under plan and non-plan schemes for training of CBI officers to enhance their investigation skills. Cyber and Hi Tech Crime Investigation and Training (CHCIT) Centre of CBI Academy is equipped with sophisticated/modern hardware and software tools to provide vertical assistance during investigation of various high profile cases involving modern Economic and Cyber Crimes.

Government has taken various measures for improving the functioning of the CBI which, inter alia, includes modernization of CBI, enhanced quality of training, upgradation of infrastructure, improved working conditions and filling up of vacant of posts in various ranks, rigorous monitoring of investigation by CBI & CVC, etc.

Besides above, 87 new Additional Special Courts have been set up in various states of the country to dispose off PC Act cases expeditiously. Further, Government has also appointed competent and experienced Special Public Prosecutors and other counsels to expedite disposal of cases in courts.
